533

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO.539/2022

IN THE MATTER OF:

OMARAM BANJARA ...Applicant

Versus

STATE OF RAJASTHAN & OTHERS ...Respondents

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5, M/S NAYARA ENERGY LIMITED	533-536
2.	**ANNEXURE 1** True copy of Environmental Clearance dated 22.11.2017 issued by State Level Environment Impact Assessment Authority, Rajasthan	537-542
3.	**ANNEXURE 2** True copy of Photos	543-548
4.	**ANNEXURE 3 (Colly)** True copy of permissions issued by Mining Engineer	549-556
5.	**ANNEXURE 4** True copy of Challan Receipt dated 13.02.2021 issued by Mines and geology Department, Government of Rajasthan	557
6.	**Proof of Service**	558

Date: 26/07/23 **M/s Nayara Energy Ltd.**

Place: New Delhi **Through Counsel**

SANCHIT GARGA
Advocate
E-6, First Floor,
Jungpura Extension
New Delhi-110014
Sanchitgarg99@gmail.com
Mob. No. 8506812719

534

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
IN
ORIGINAL APPLICATION NO.539/2022

IN THE MATTER OF:

OMARAM BANJARA ...Applicant

Versus

STATE OF RAJASTHAN & OTHERS ...Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5, M/S NAYARA ENERGY LIMITED

I, **Pankaj Tripathi** S/o G P Tripathi aged about **45** years presently posted as DGM Legal, Nayara Energy Ltd, having its office at Unit 1105-1106, World Trade Tower, Sector-16, Noida, Uttar Pradesh presently at **New Delhi**, the deponent do hereby solemnly state and affirm as under:

1. That I am the abovementioned authorized officer of the answering respondent and has been duly authorized to file the present affidavit on behalf of the respondent. That the Deponent is well conversant with the facts and circumstances of the instant case and are competent to swear this affidavit.
2. That the Environmental Clearance was even required to be taken before establishing the Depot at Palli, Rajasthan which was duly granted to the Respondent No. 5 vide permission dated 22.11.2017 issued by State Level Environment Impact Assessment Authority, Rajasthan. The Respondent No. 5 had duly applied for and granted Environmental Clearance for the purposes of development of Greenfield petroleum

NOTARY K. BANDANA Delhi Regd. No.: 19718 Date of Expiry 26.02.2025 GOVT. OF INDIA

storage Depot at Khasra Nos. 272, 273/4, 273/17, 273/19, 276, 276/1, 276/2, 277, 277/1, 278/1, 278/2, 279/4, 279/16, 279/35, Village Sawaipura, Tehsil & District Pali, Rajasthan before establishing the said Depot from State Environment Impact Assessment Authority Committee dated 22.11.2017.

True copy of Environmental Clearance dated 22.11.2017 issued by State Level Environment Impact Assessment Authority, Rajasthan is annexed as **ANNEXURE A/1 at pages 537 to 542.**

3. That the Respondent had planted 1530 number of trees inside and outside the said depot, in compliance of EC. Furthermore, even as per RSPCB report annexed to the Reply filed by the Respondent No. 5, the green area is 34.21%.

True copy of Photos is annexed as **ANNEXURE 2 at pages 543 to 548.**

4. That the Respondent No. 5 had procured the short-term permit from the Mining Engineer, Sojat prior to excavation of the soil. The Mining Engineer, Sojat is authorized to issue short term permit for the same. The same is also discussed and included in the RSPCB/ Joint Committee Report already filed before this Hon'ble Tribunal.

True copy of permissions issued by Mining Engineer is annexed as **ANNEXURE 3 (Colly) at pages 549 to 556.**

5. That the penalty amount is Rs. 7,90,000/- was charged on the Contractor as Royalty Fee and Permit Fee. The same is also included in the RSPCB report. The same is mentioned in the Joint Committee Inspection Report also.

True copy of Challan Receipt dated 13.02.2021 issued by Mines and geology Department, Government of Rajasthan is annexed as **ANNEXURE 4 at pages — to 557.**

NOTARY K. BANDANA Delhi Regd. No.: 19718 Date of Expiry 26.02.2025 GOVT. OF INDIA

6. That a large pit is located at outside the premises of the said depot and not within the depot. The pit was made in the demarcated land mentioned in the STP during soil excavation. The same fact is also mentioned in a Joint Committee Report filed by Government of Rajasthan.

7. That the Annexures filed along with this affidavit are true copies of their respective originals.

DEPONENT

IDENTIFIED

VERIFICATION

Verified at **New Delhi** on this 25 JUL 2023 day of **July, 2023**, that the contents of this Affidavit are true and correct to be best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
K. BANDANA
Delhi
Regd. No.: 19718
Date of Expiry
26.02.2025
GOVT. OF INDIA

25 JUL 2023

ATTESTED
NOTARY PUBLIC DELHI
GOVT. OF INDIA
Mob.: 9654768498

Annexure-1 537

State Level Environment Impact Assessment Authority, Rajasthan
4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/ Cat. 1(a) B1 (15183)/ 16-17 Jaipur, Dated: 22 NOV 2017

To,
M/s. Essar Oil Limited,
4th Floor, Tower-2,
Equinox Business Park (Peninsula Techno Park),
off Bandra Kurla Complex, LBS Marg,
Kurla (W), Mumbai – 400070.

Sub:-Environmental Clearance for proposed development of Greenfield petroleum storage Depot (Rail fed – POL Depot) at khasra No. 272, 273/4, 273/17, 273/19, 276, 276/1, 276/2, 277, 277/1, 278/1, 278/2, 279/4, 279/16, 279/23, 279/27, 279/35, Village – Sawaipura , Tehsil & District – Pali, Rajasthan by Essar Oil Limited.

This has reference to your application dated 28.11.2016 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 25-26.07.2016

2. **Brief details of the Project:**

<table>
<tr><th>S. No.</th><th>Particulars</th><th colspan="4">Details</th></tr>
<tr><td>1.</td><td>Category/Item No. (in Schedule):</td><td colspan="4">6 (b) B</td></tr>
<tr><td>2.</td><td>Location of Project</td><td colspan="4">Khasra No 272, 273/4, 273/17, 273/19, 276, 276/1, 276/2, 277, 277/1, 278/1, 278/2, 279/4, 279/16, 279/23, 279/27, 279/35 Village- Sawaipura, Post- Chotila Tehsil- Rohat, District-Pali, Rajasthan – 306421</td></tr>
<tr><td>3.</td><td>Project Details Land use Break up</td><td colspan="4"><table><tr><th>S. No.</th><th>Particulars</th><th>Area (sq. m)</th><th>Percentage (%)</th></tr><tr><td>1.</td><td>Plant Area, Office Area (all covered area)</td><td>17,844</td><td>9.15</td></tr><tr><td>2.</td><td>Paved Area (Road, Corridor, Parking and drainage)</td><td>85,594.5</td><td>43.88</td></tr><tr><td>3.</td><td>Green Belt Area</td><td>64370</td><td>33.0</td></tr><tr><td>4.</td><td>Open Area</td><td>27250</td><td>13.97</td></tr><tr><td></td><td>Total</td><td>1,95,058.5</td><td>100</td></tr></table></td></tr>
<tr><td>4.</td><td>Salient features regarding products and process in brief including Plant Capacity.</td><td colspan="4">The proposed project is Green Field Rail Fed –POL Depot by installation of tankages of capacity 48340 KL. Above ground (capacity 48000 KL) and underground (Capacity 340 KL). The main activities of the Depot will be RECEIPT, STORAGE and DISPATCH. The Depot will receive, store and distribute Petroleum Products like Motor Spirit (MS), High Speed Diesel (HSD) and Ethanol. No by-products / additional products are generated / manufactured during the operations.</td></tr>
</table>

Tank No.	Product	Type of Tank	Capacity (KL)
TagNo.TK-	MS	CR/IFR	2000
TagNo.TK-	MS	CR/IFR	2000
TagNo.TK-	MS	CR/IFR	2000
TagNo.TK-	HSD	VCR	6000
TagNo.TK-	HSD	VCR	6000
TagNo.TK-	HSD	VCR	6000
TagNo.TK-	MS	Horizontal	70
TagNo.TK-	HSD	Horizontal	70
TagNo.TK-	Ethanol	Horizontal	100
TagNo.TK-	Ethanol	Horizontal	100
TagNo.TK	MS	CR/IFR	2000
TagNo.TK	MS	CR/IFR	2000
TagNo.TK	MS	CR/IFR	2000
TagNo.TK	HSD	VCR	6000
TagNo.TK	HSD	VCR	6000
TagNo.TK	HSD	VCR	6000
Total			48340

5.	Raw Materials requirement (In case of more then one product Raw material for each product should be specified)	This is not a production unit but the petroleum oil and lubricants (POL) terminal mainly has handling and storage facilities of different petroleum products.
6.	Solid waste /haz. waste quantities and management	MS Slop-0.5 KlD (Once in a 5 Year) HSD Slop-1.5 KlD (Once in a 5 Year)
7.	Use of substances or materials which are hazardous	Since the terminal is Categorized as 'B 'in 6 (b) (iv) of Gazette Notification dated Sep 14th, 2006, amendment on 01.12.2009 {isolated storage & handling of hazardous chemical , as per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000}. HAZOP studies regularly undertaken.
8.	Project Cost	The Total project cost is Rs. 125 Crores.
9.	Water Requirement & Source	The daily water requirement for the project will be 12 ^{m}/day, Breakup as follows-- Domestic-5 ^{m}/day Washing and cleaning-2 ^{m}/day Green Belt-5 ^{m}/day Source of water:-. Water demand is met from bore well.
10.	Fuel & Energy	**Fuel**: 200 ltr/hr of HSD (as & when used). **Energy** : Power requirement 1250 kVA will be sourced from JdVVNL

Total waste water generation

Area	Waste water generated (KLD)	Disposal
Industrial	2.0	The Wastewater generated from washing of Floor is treated Oil separator and the treated water is sent for the plantation.
Domestic	3.5	Sent to Septic Tank followed by Soak pit
Total	5.5	No waste water is discharged out of the premises

<table>
<tr><td></td><td></td><td>D.G. Sets : for power back up 2 DG sets with cumulative capacity of 1000 kVA (1 nos. 500 KVA + 1 no. of 500 kVA) will be installed at site.</td></tr>
<tr><td>11.</td><td>Environment Management Plan along with Budgetary breakup</td><td>Capital Cost : Rs. 913.575 Lacs
Recurring Cost : Rs. 18.215 Lacs
<table>
<tr><th>S. No</th><th>Particulars</th><th>Capital Cost (Rs in lacs)</th><th>Recurring Cost/Year (Rs in lacs)</th></tr>
<tr><td>1.</td><td>Firefighting equipment</td><td>85.00</td><td>10.00</td></tr>
<tr><td>2.</td><td>Water Pollution Control</td><td>20.00</td><td>2.00</td></tr>
<tr><td>3.</td><td>Environment Monitoring and Management</td><td>15.00</td><td>2.00</td></tr>
<tr><td>4.</td><td>Occupational Health (once in a six month medical checkup of workers, officers</td><td>8.00</td><td>1.00</td></tr>
<tr><td>5.</td><td>Green Belt</td><td>16.075</td><td>3.215</td></tr>
<tr><td>6.</td><td>Expenditure Budget for five years for peacock Conservation</td><td>4.5</td><td>-</td></tr>
<tr><td colspan="2">Total</td><td>913.575</td><td>18.215</td></tr>
</table></td></tr>
<tr><td>12.</td><td>CSR Activates along with budgetary breakup</td><td>20 Las per Year
<table>
<tr><th>Activities</th><th>CSR Budget</th></tr>
<tr><td>Adoption of villages for various facilities and activities in the table below:
<table>
<tr><td>Village</td><td>Batch tenure of 3 years:</td></tr>
<tr><td>Chotila</td><td>2018-2020</td></tr>
<tr><td>Bandai</td><td>2021-2023</td></tr>
<tr><td>Sawaipur</td><td>2024-2026</td></tr>
</table></td><td>CSR 2 % of the average annual profits of the Storage & Distribution Depo, Pali, Rajasthan</td></tr>
</table></td></tr>
<tr><td>13.</td><td>ETP</td><td>Oil Water Seperator of 2 Kld Capacity
Saptic tank/Soak Pit of 3.5 Kld Capacity during construction phase
STP of 10 Kld Capacity during operational phase</td></tr>
<tr><td>14.</td><td>Green Belt/Plantation</td><td>Capital Cost: Rs. 16.075 Lacs
Recurring Cost: Rs. 3.215 Lacs</td></tr>
<tr><td>15.</td><td>Budgetary Breakup for Labour</td><td>Rs.65 Lacs per year during construction phase</td></tr>
</table>

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

PART A: SPECIFIC CONDITIONS

1. This EC is granted for installation of tankages of capacity 48340 KL as follows--

Tank No.	Product	Type of Tank	Capacity (KL)
TagNo.TK-	MS	CR/IFR	2000
TagNo.TK-	MS	CR/IFR	2000
TagNo.TK-	MS	CR/IFR	2000
TagNo.TK-	HSD	VCR	6000
TagNo.TK-	HSD	VCR	6000

TagNo.TK-	HSD	VCR	6000
TagNo.TK-	MS	Horizontal Cylindrical	70
TagNo.TK-	HSD	Horizontal Cylindrical	70
TagNo.TK-	Ethanol	Horizontal Cylindrical	100
TagNo.TK-	Ethanol	Horizontal Cylindrical	100
TagNo.TK	MS	CR/IFR	2000
TagNo.TK	MS	CR/IFR	2000
TagNo.TK	MS	CR/IFR	2000
TagNo.TK	HSD	VCR	6000
TagNo.TK	HSD	VCR	6000
TagNo.TK	HSD	VCR	6000
Total			48340

2. The P.P. should ensure that an amount of Rs. 20 Lacs per year will be allocated for CSR should solely be used for CSR and not diverted for any other purpose.
3. As envisaged, the P.P. shall invest at least an amount of Rs. 913.575 Lacs as capital cost and Rs. 18.215 Lacs as annual recurring cost (before the project is put into use) for implementing various environmental protection measures.
4. An amount of Rs. 65 Lcs / year during the construction phase shall be spent to improve the living conditions of the labour at site. The proposed Budgetary provision as above shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as health facility, sanitation facility, fuel/preferably LPG for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants. The housing may be in the form of temporary structures to be removed after the completion of the project. Details of provisions should be submitted to RPCB at the time of obtaining CTE.
5. The project proponent shall obtain prior CTE / CTO from RSPCB before implementing the project. All the conditions stipulated by the RPCB in its CTE/CTO shall be effectively implemented.
6. The project authorities shall strictly comply with the provisions made in Manufacture, Storage and Import of Hazardous Chemicals Rules 1989, as amended in 2000 and the Public Liability Insurance Act for handling of hazardous chemicals etc. Necessary approvals from Chief Controller of Explosives must be obtained before commission of project. Requisite On-site and Off-site Disaster Management Plans will be prepared and implemented.
7. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
8. Any hazardous waste including biomedical waste shall be disposed of as per applicable Rules & norms with necessary approvals of the Rajasthan State Pollution Control Board.
9. Regular Ambient Air Quality Monitoring shall be carried out for VOC and HC besides other parameters in ambient air around the Plant. The location and results of existing monitoring stations shall be reviewed in consultation with the Rajasthan State Pollution Control Board based on the occurrence of maximum ground level concentration and downwind direction of wind. Additional Stations shall be set up. If required, it shall be ensured that at least one monitoring station each is set up in up-wind & in down-wind direction along with those in other directions. HC detectors shall be installed at sensitive locations.
10. The proponent shall upload the status of compliance of the stipulated EC conditions, including monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF at Lucknow, and the Regional Office of RSPCB, Jaipur. The criteria pollutant namely, SPM, RSPM, SO_2, NO_X (Ambient levels as well as stack emissions) and VOC shall be monitored and displayed at the convenient location near the main gate of the Company in the public domain.

11. A detailed time bound of action plan for installation of Petroleum Storage Terminal shall be submitted to the Ministry's Regional Office, Lucknow and RSPCB within 3 months from date of issue of this letter.
12. The company shall install automatic leak detection system with supported hooters or alarm system.
13. Occupational health surveillance of workers shall be done on a regular basis and records maintained as per the Factory Act.
14. Greenbelt shall be developed to mitigate the effect of fugitive emissions all around the plant in a minimum 33% plan area in consultation with DFO as per CPCB guidelines.
15. Regularly monitoring of VOC and HC in the Work Zone Area in the Plant shall be carried and data be submitted to Ministry's Regional Office at Lucknow, and Rajasthan State Pollution Control Board. Quarterly monitoring of fugitive emissions will be carried out as per the Guidelines of CPCB.
16. The Company shall obtain prior permission for drawl of ground water from the Central Ground Water Authority.
17. The company shall harvest surface as well as rainwater from the rooftops of the buildings proposed in the project and storm water drains to recharge the ground water and use the same water for the various activities of the project to conserve fresh water.
18. Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B GENERAL CONDITIONS

1. The project authorities must strictly adhere to the stipulations made by the Rajasthan State Pollution Control Board (RSPCB), the State Government and any other statutory body.
2. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, Rajasthan / Ministry of Environment and Forests.
3. The overall noise levels in and around the plant area shall be limited within the prescribed standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz 75 DBA (day time) and 70 DBA (night time).
4. The project authorities shall provide adequate funds both recurring and non-recurring to implement the conditions stipulated by the SEIAA, Rajasthan as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purposes.
5. The stipulated conditions shall be monitored by the Regional Office of the MoEF, Lucknow / Central Pollution Control Board / Rajasthan State Pollution Control Board. A six monthly compliance report and the monitored data should be submitted to them regularly. It will also be displayed on the Website of the Company.
6. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both on hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the RSPCB.
7. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations if any, were received while processing the proposal. The clearance letter shall also be put up on the website of the company by the proponent.
8. The Project Proponent should inform the public that the project has been accorded environmental clearance by the SEIAA, Rajasthan and copies of the clearance letter are available in the website of the Rajasthan State Pollution Control Board at http://www.rpcb.nic.in. This should be advertised within seven days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the SEIAA, Rajasthan, Regional office of the MoEF, Lucknow and RPCB.
9. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Rajasthan State. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently shall also be

put on the website of the Company along with the status of compliance of EC conditions and shall also be sent to the Regional Office of the MoEF, Lucknow by e-mail.

10. The date of Financial Closure and final approval of the project by the concerned authorities and the date of commencing the land development work as well as the commissioning of the project, shall be informed to the SEIAA, Rajasthan, Regional Office of MoEF, Lucknow, and RSPCB.
11. Proper House keeping and adequate occupational health programme shall be taken up. Regular Occupational Health Surveillance Programme for the relevant diseases shall be carried out and the records shall be maintained properly for at least 10 years. Sufficient preventive measures shall be adopted to avoid direct exposure to emission and other Hydrocarbons etc.
12. A separate environment management cell with full fledged laboratory facilities to carry out various management and monitoring functions shall be set up under the control of a Senior Executive.
13. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
14. The SEIAA/SEAC, Rajasthan reserves the right to add additional safeguard measure subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act-1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
15. The SEIAA, Rajasthan reserves the right to stipulate additional conditions if found necessary. The company shall implement these conditions in a time bound manner.
16. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 and Manufacture, Storage and import of Hazardous Chemicals Rules, 1989/2000 along with their amendments and rules.
17. The Environmental Clearance is subject to the specific condition that the PP shall obtain prior clearance from forestry and wild life angle including clearance from Standing Committee of the National Board Wild Life if applicable. It is further categorically stated that grant of EC does not imply that forestry and wild life clearance shall be granted to the project and that their proposals for forestry and wild life clearance will be considered by the respective authorities on their merits and Decision taken. The investment made in the project, if any, based on environment clearance so granted, in anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Authority or Ministry of Environment & Forests shall not be responsible in this regard in any manner.

(Rajesh Kumar Grover)
Member Secretary,
SEIAA, Rajasthan.

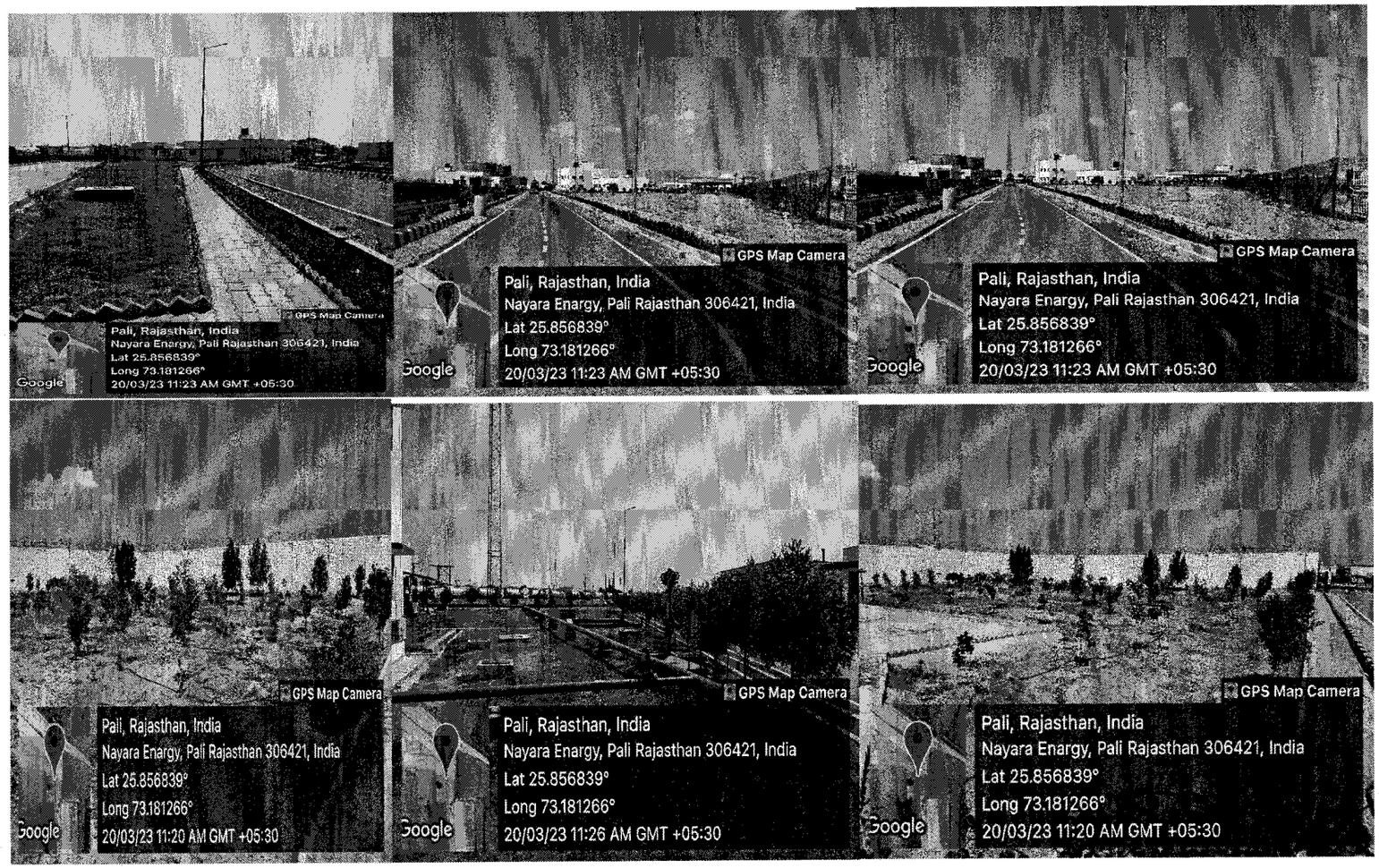
No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/ Cat. 1(a) B1 (15183)/ 16-17

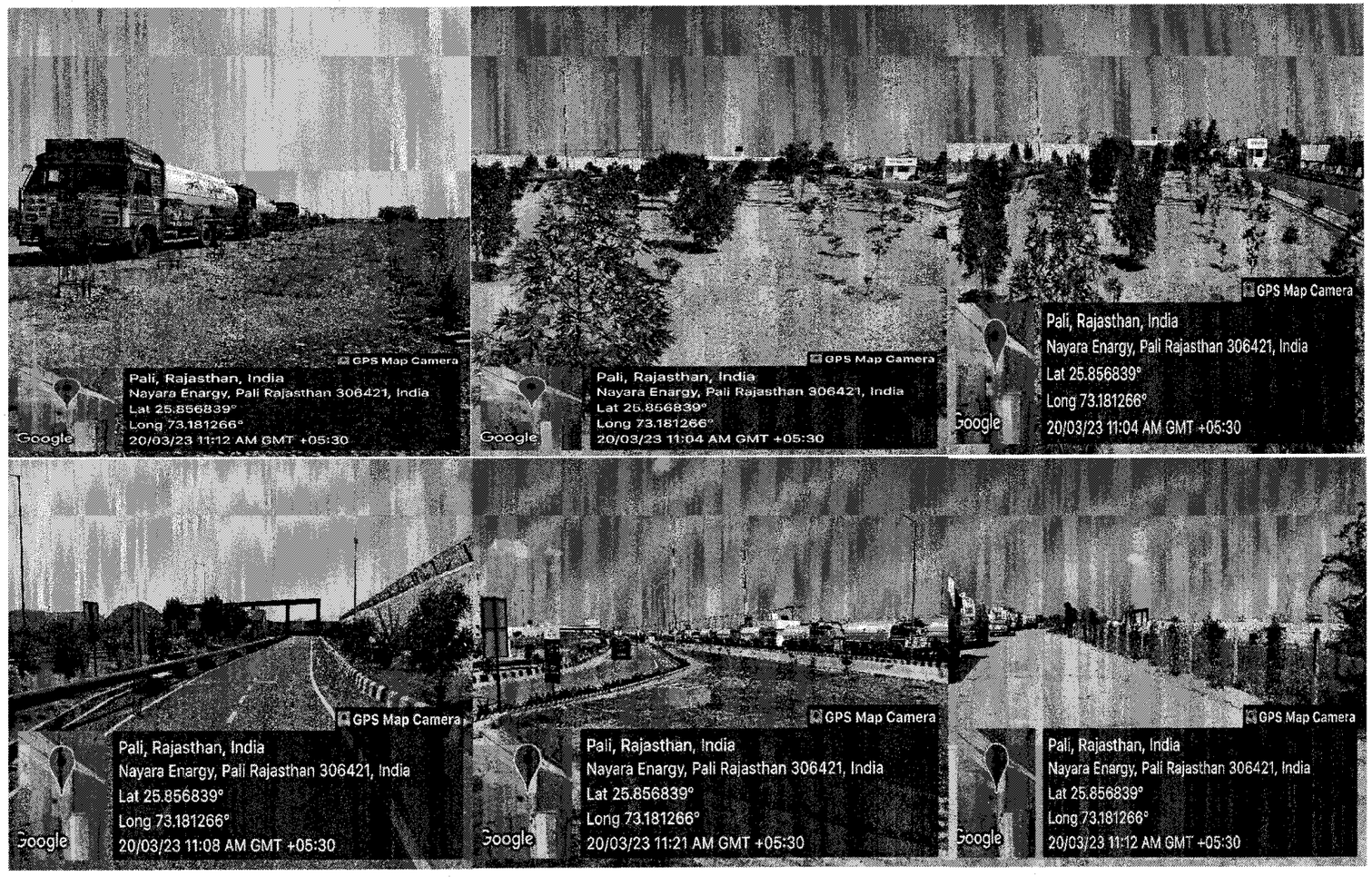
Copy to following for information and necessary action:

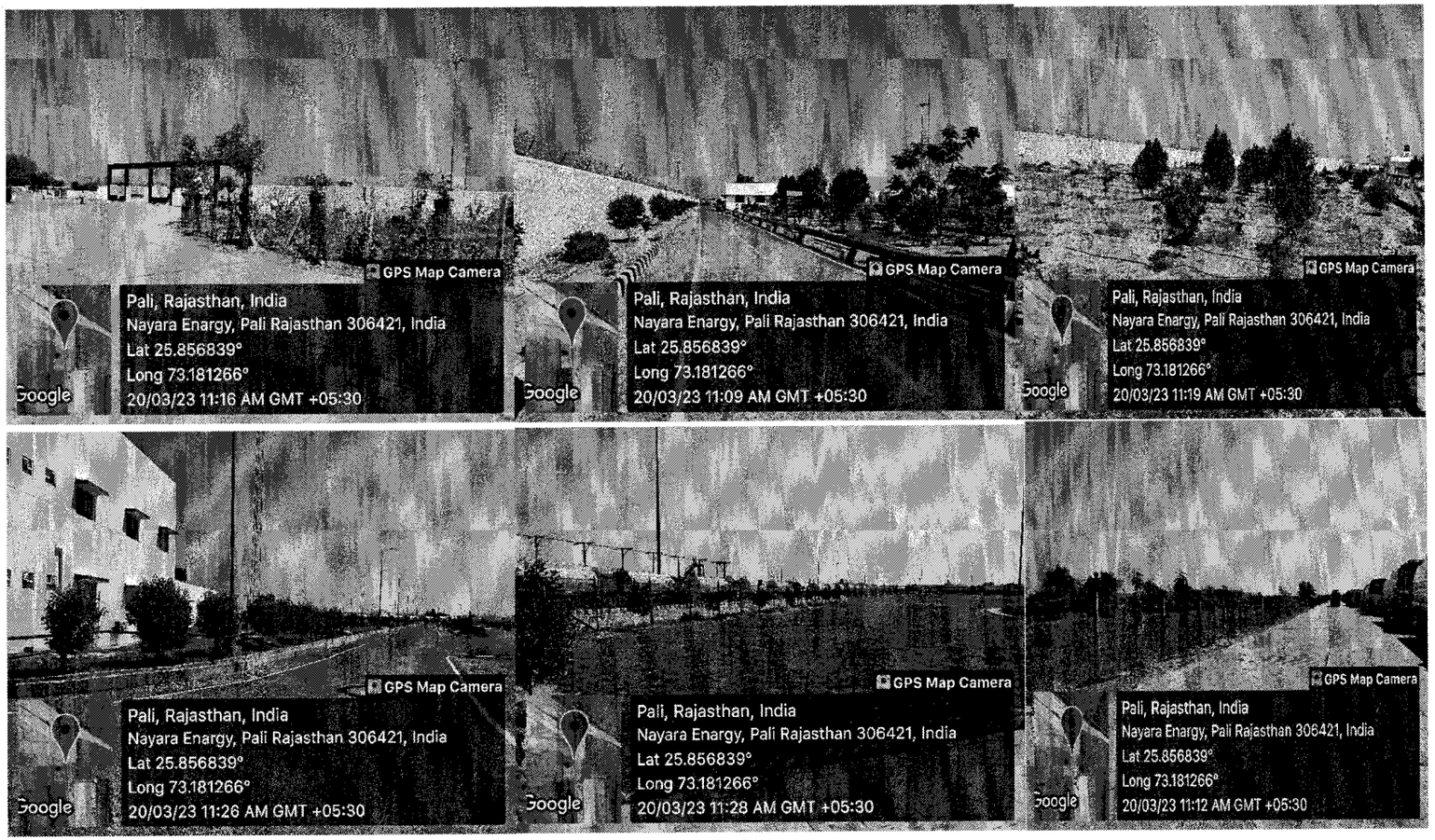
1. Secretary,Ministry of Environment,Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad,(IFS Retd.),250, Gomes Defence Colony,Vaishali Nagar,Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Programmer,Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this environmental clearance on the website.

M.S. SEIAA (Rajasthan)

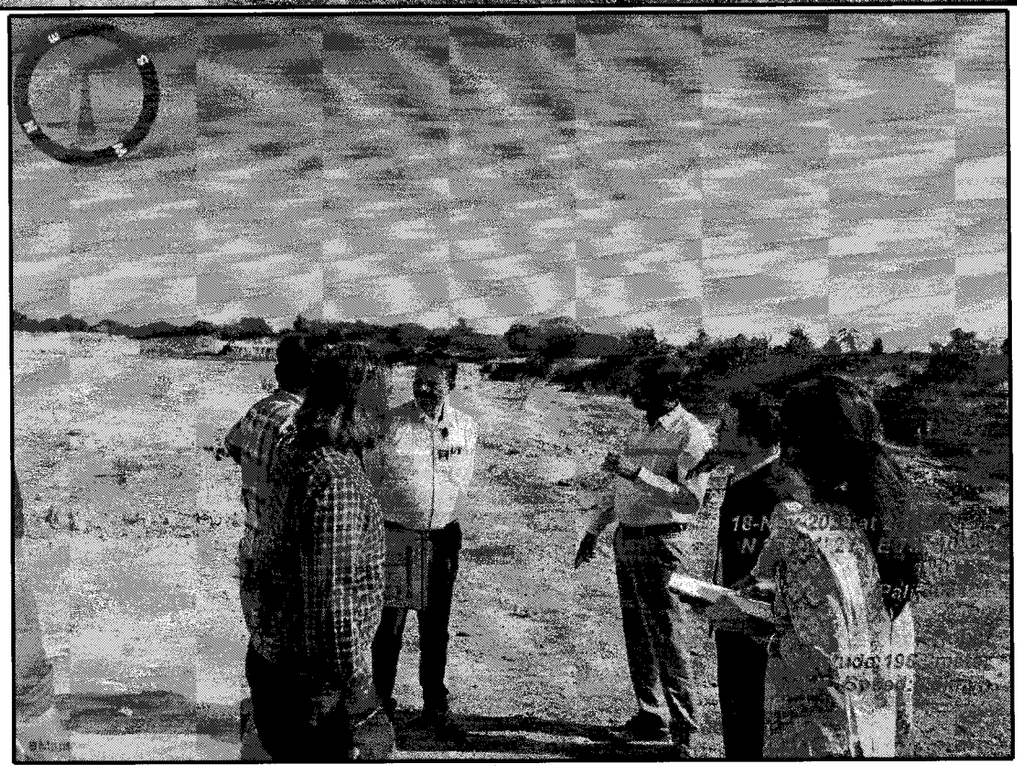
"True Copy"


GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:23 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:23 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:23 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:20 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:26 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:20 AM GMT +05:30
Google


GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:12 AM GMT +05:30
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:04 AM GMT +05:30
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:04 AM GMT +05:30
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:08 AM GMT +05:30
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:21 AM GMT +05:30
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:12 AM GMT +05:30


GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:16 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:09 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:19 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:26 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:28 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Enargy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:12 AM GMT +05:30
Google

GPS Map Camera
Pali, Rajasthan, India
Nayara Energy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:27 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Energy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:22 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Energy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:08 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Energy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:28 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Energy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:27 AM GMT +05:30
Google
GPS Map Camera
Pali, Rajasthan, India
Nayara Energy, Pali Rajasthan 306421, India
Lat 25.856839°
Long 73.181266°
20/03/23 11:25 AM GMT +05:30
Google

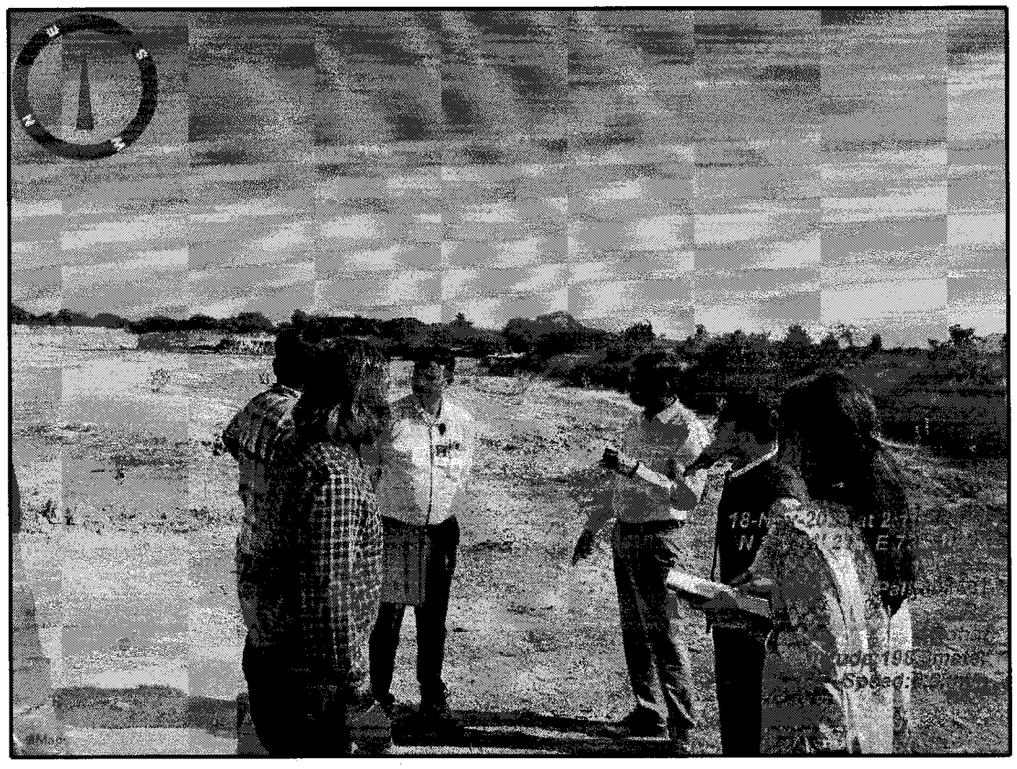


सवाईपूरा, चोटिला रोहट

548

113

Photographs taken by the team on 18.11.2022 during joint inspection of STP area



सवाईपूरा, चोटिला रोहट

"True Copy"

Annexure-3 549

M/S SPC

Ref No. 20201000019648

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, सोजत सिटी जिला पाली

क्रमांकः–खअ/सोजत/एसटीपी/नियम–51(9)(2)/बी–66/2020/ दिनांक 28.04.2020

:–अल्पावधि अनुमति पत्रः–

मैसर्स एस. पी. कन्सट्रक्शन निवासी – 8 बी, साउथ पार्ट, कृष्णा नगर, गोपालपुरा, जयपुर ने श्रीमान् प्रबंधक, नायरा एनर्जी लिमिटेड पता – खामभालिया, पोस्ट बोक्स नम्बर–24 जिला देवभूमि द्वारका (गुजरात)के कार्यादेश क्रमांक 6300002403 Date 13.11.2019 के द्वारा Civil Construction contract for Petroleum Storage Depot at Pali के लिए राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 51 (9) (ii) तथा 74 (i) के अनुसार निम्नानुसार खनिज को खोदने एवं हटाने हेतु अल्पावधि अनुमति पत्र के लिए दिनांक 24.04.2020 को ऑनलाईन आवेदन पत्र पेश किया गया, जिसकी हार्ड कॉपी दिनांक 24.04.2020 को कार्यालय में प्रस्तुत की गई।

संवेदक फर्म द्वारा नियमानुसार रॉयल्टी राशि, परमिट फीस कुल राशि रू 112600/– जरिये चालान संख्या जीआरएन 0039216292 दिनांक 24.04.2020 (चालान में अंकित राशि रू 378300/–) से जमा करा दी गई है व डी.एम.एफ.टी. राशि रू 10000/– जरिये चालान संख्या जीआरएन 0039216321 दिनांक 24.04.2020 (चालान में अंकित राशि रू 33600/–) तथा टीसीएस राशि रू 2000/– जरिये चालान संख्या 00703 दिनांक 24.04.2020 (चालान में अंकित राशि रू 6720/–) से जमा करा दिये गये है।

अतः एतद्द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 51 (9) (ii) तथा 74 (i) के अनुसार निर्धारित शर्तों पर नीचे अंकित विवरण अनुसार खनिज उठाने की अनुमति जारी की जाती है। उक्त अनुमति की अवधि दिनांक 28.04.2020 से 27.10.2020 तक वैध होगी।

क्र. सं.	नाम खनिज	खनिज की मात्रा (टन में)	रॉयल्टी की दर	कुल रॉयल्टी राशि रू	परमिट फीस राशि रू	कुल राशि रू	खनिज उठाने का स्थान
1	2	3	4	5	6	8	9
1	साधारण मिट्टी	25000 टन	4/–	100000/–	12600/–	112600/–	क्षेत्रफल 0.9044 हैक्टर खसरा संख्या 273/21 राजस्व ग्राम सवाईपुरा तहसील रोहट जिला पाली में किये गये संयुक्त सीमांकन रिपोर्ट अनुसार

विशेष शर्तेः–

1. अनुमतिधारक किसी तीसरे पक्ष के विरूद्ध सरकार को क्षतिपूर्ति करेगा तथा ऐसे दावे को जैसे ही वह उत्पन हो, समाधान करेगा।
2. अनुमतिधारक सड़क/भवन, भ–ग्रादि या सार्वजनिक मैदानों/स्थान में कोई बाधा उत्पन नहीं करेगा या उनको कोई नुकसान नहीं करेगा।
3. अनुमतिधारक को विभाग द्वारा ऐसी हिदायत दी जाने पर जहां से खनिज निकाला गया हो सुरक्षा के लिए गड्ढे को पाट देगा या उसके चारों ओर बाड़ लगा देगा।
4. ठेकेदार पत्थर, गिट्टी का उपयोग चिप्स बनाने हेतु नहीं करेगा।

550

5. अनुमतिधारक द्वारा बाद अवधि के एवं अधिक मात्रा में निकाले गये खनिज पर राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 51 (11) के तहत् पेनल्टी एवं रॉयल्टी राशि की दस गुणा राशि देनी होगी तथा आवेदित क्षेत्र के अतिरिक्त अन्य भूमि में खनन कार्य नहीं करेगा।
6. अनुमतिधारी खनिज दोहन किसी अन्य भूमि/चारागाह/केचमेंट एरिया/वन विभाग द्वारा आरक्षित भूमि/रक्षित अभयारण्य/राष्ट्रीय उधान तथा उनके सेफटी जोन/विभिन्न न्यायालयों द्वारा प्रतिबंधित क्षेत्र/किसी व्यक्ति या संस्था की निजी भूमि में उसकी लिखित सहमति के बिना तथा वैध पट्टाधारी/लाइसेंसी के स्वीकृत क्षेत्र/पंचायत हेतु आरक्षित भूमि/गोचर भूमि/पंचायत द्वारा पौधारोपण क्षेत्र आदि में नहीं करेगा ।
7. अनुमतिधारक वन सीमा खनन स्थल के नजदीक हो तो वन सीमा से नियमानुसार निर्धारित दूरी छोड़कर ही खनन कार्य करेंगे तथा सार्वजनिक रास्ते, नदी, नाले व सार्वजनिक स्थल जैसे मंदिर इत्यादि एवं आबादी से नियमानुसार निर्धारित दूरी छोड़कर खनन कार्य करेंगे।
8. खनन कार्य करते समय हैवी ब्लास्टिंग नहीं करेंगे, यदि की जाती है, तो तकनीकी व्यक्ति (ब्लास्टर) की देखरेख में की जाये एवं सुरक्षा के नियमों की पूर्णतया पालना करेगे।
9. अनुमतिधारक द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 74 (1) के अनुसार 2 मीटर गहराई तक ही खनन कार्य किया जायेगा तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 तथा इसमें समय–समय पर होने वाले संशोधनों की पूर्णतया पालना करनी होगी।

—sd—
खनि अभियन्ता,
सोजत सिटी
दिनांक 28.04.2020

क्रमांकः–समसंख्यक– 772

प्रतिलिपि निम्न को सूचनर्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है

1. श्रीमान् प्रबंधक, नायरा एनर्जी लिमिटेड पता – खामभालिया, पोस्ट बोक्स नम्बर–24 जिला देवभूमि द्वारका (गुजरात)–361305
2. खनि कार्यदेशक–II कार्यालय हाजा।
3. मैसर्स एस. पी. कन्सट्रक्शन निवासी – 8 बी, साउथ पार्ट, कृष्णा नगर, गोपालपुरा, जयपुर।

खनि अभियन्ता,
सोजत सिटी

551

Ref No. 20201000019649

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, सोजत सिटी जिला पाली

क्रमांकः–खअ/सोजत/एसटीपी/नियम–51(9)(2)/बी–67/2020/ दिनांक 28.04.2020

:–अल्पावधि अनुमति पत्रः–

मैसर्स एस. पी. कन्सट्रक्शन निवासी – 8 बी, साउथ पार्ट, कृष्णा नगर, गोपालपुरा, जयपुर ने श्रीमान् प्रबंधक, नायरा एनर्जी लिमिटेड पता – खामभालिया, पोस्ट बोक्स नम्बर–24 जिला देवभूमि द्वारका (गुजरात)के कार्यादेश क्रमांक 6300002403 Date 13.11.2019 के द्वारा Civil Construction contract for Petroleum Storage Depot at Pali के लिए राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 51 (9) (ii) तथा 74 (i) के अनुसार निम्नानुसार खनिज को खोदने एवं हटाने हेतु अल्पावधि अनुमति पत्र के लिए दिनांक 24.04.2020 को ऑनलाईन आवेदन पत्र पेश किया गया, जिसकी हार्ड कॉपी दिनांक 24.04.2020 को कार्यालय में प्रस्तुत की गई।

संवेदक फर्म द्वारा नियमानुसार रॉयल्टी राशि, परमिट फीस कुल राशि रू 117100/– जरिये चालान संख्या जीआरएन 0039216292 दिनांक 24.04.2020 (चालान में अंकित राशि रू 378300/–) से जमा करा दी गई है व डी.एम.एफ.टी. राशि रू 10400/– जरिये चालान संख्या जीआरएन 0039216321 दिनांक 24.04.2020 (चालान में अंकित राशि रू 33600/–) तथा टीसीएस राशि रू 2080/– जरिये चालान संख्या 00703 दिनांक 24.04.2020 (चालान में अंकित राशि रू 6720/–) से जमा करा दिये गये है।

अतः एतद्द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 51 (9) (ii) तथा 74 (i) के अनुसार निर्धारित शर्तों पर नीचे अंकित विवरण अनुसार खनिज उठाने की अनुमति जारी की जाती है। उक्त अनुमति की अवधि दिनांक 28.04.2020 से 27.10.2020 तक वैध होगी।

क्र. सं.	नाम खनिज	खनिज की मात्रा (टन में)	रॉयल्टी की दर	कुल रॉयल्टी राशि रू	परमिट फीस राशि रू	कुल राशि रू	खनिज उठाने का स्थान
1	2	3	4	5	6	8	9
1	साधारण मिट्टी	26000 टन	4/–	104000/–	13100/–	117100/–	क्षेत्रफल 0.9293 हैक्टर खसरा संख्या 273/21 राजस्व ग्राम सवाईपुरा तहसील रोहट जिला पाली में किये गये संयुक्त सीमांकन रिपोर्ट अनुसार

विशेष शर्तेः–

1. अनुमतिधारक किसी तीसरे पक्ष के विरूद्ध सरकार को क्षतिपूर्ति करेगा तथा ऐसे दावे को जैसे ही वह उत्पन हो, समाधान करेगा।
2. अनुमतिधारक सड़क/भवन, भ–ग्रादि या सार्वजनिक मैदानों/स्थान में कोई बाधा उत्पन नहीं करेगा या उनको कोई नुकसान नहीं करेगा।
3. अनुमतिधारक को विभाग द्वारा ऐसी हिदायत दी जाने पर जहां से खनिज निकाला गया हो सुरक्षा के लिए गड्ढे को पाट देगा या उसके चारों ओर बाड़ लगा देगा।
4. ठेकेदार पत्थर, गिट्टी का उपयोग चिप्स बनाने हेतु नहीं करेगा।

5. अनुमतिधारक द्वारा बाद अवधि के एवं अधिक मात्रा में निकाले गये खनिज पर राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 51 (11) के तहत् पेनल्टी एवं रॉयल्टी राशि की दस गुणा राशि देनी होगी तथा आवेदित क्षेत्र के अतिरिक्त अन्य भूमि में खनन कार्य नहीं करेगा।
6. अनुमतिधारी खनिज दोहन किसी अन्य भूमि/चारागाह/केचमेंट एरिया/वन विभाग द्वारा आरक्षित भूमि/रक्षित अभयारण्य/राष्ट्रीय उधान तथा उनके सेफटी जोन/विभिन्न न्यायालयों द्वारा प्रतिबंधित क्षेत्र/किसी व्यक्ति या संस्था की निजी भूमि में उसकी लिखित सहमति के बिना तथा वैध पट्टाधारी/लाइसेंसी के स्वीकृत क्षेत्र/पंचायत हेतु आरक्षित भूमि/गोचर भूमि/पंचायत द्वारा पौधारोपण क्षेत्र आदि में नहीं करेगा ।
7. अनुमतिधारक वन सीमा खनन स्थल के नजदीक हो तो वन सीमा से नियमानुसार निर्धारित दूरी छोड़कर ही खनन कार्य करेंगे तथा सार्वजनिक रास्ते, नदी, नाले व सार्वजनिक स्थल जैसे मंदिर इत्यादि एवं आबादी से नियमानुसार निर्धारित दूरी छोड़कर खनन कार्य करेंगे।
8. खनन कार्य करते समय हैवी ब्लास्टिंग नहीं करेंगे, यदि की जाती है, तो तकनीकी व्यक्ति (ब्लास्टर) की देखरेख में की जाये एवं सुरक्षा के नियमों की पूर्णतया पालना करेगे।
9. अनुमतिधारक द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 74 (1) के अनुसार 2 मीटर गहराई तक ही खनन कार्य किया जायेगा तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 तथा इसमें समय–समय पर होने वाले संशोधनों की पूर्णतया पालना करनी होगी।

खनि अभियन्ता,
सोजत सिटी
दिनांक 28.04.2020

क्रमांकः–समसंख्यक– 976

प्रतिलिपि निम्न को सूचनर्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है

1. श्रीमान् प्रबंधक, नायरा एनर्जी लिमिटेड पता – खामभालिया, पोस्ट बोक्स नम्बर–24 जिला देवभूमि द्वारका (गुजरात)–361305
2. खनि कार्यदेशक–II कार्यालय हाजा।
3. मैसर्स एस. पी. कन्सट्रक्शन निवासी – 8 बी, साउथ पार्ट, कृष्णा नगर, गोपालपुरा, जयपुर।

खनि अभियन्ता,
सोजत सिटी

553

Ref No. 20201000019650

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, सोजत सिटी जिला पाली

क्रमांकः–खअ/सोजत/एसटीपी/नियम–51(9)(2)/बी–68/2020/ दिनांक 28.04.2020

:–अल्पावधि अनुमति पत्रः–

मैसर्स एस. पी. कन्सट्रक्शन निवासी – 8 बी, साउथ पार्ट, कृष्णा नगर, गोपालपुरा, जयपुर ने श्रीमान् प्रबंधक, नायरा एनर्जी लिमिटेड पता – खामभालिया, पोस्ट बोक्स नम्बर–24 जिला देवभूमि द्वारका (गुजरात)के कार्यादेश क्रमांक 6300002403 Date 13.11.2019 के द्वारा Civil Construction contract for Petroleum Storage Depot at Pali के लिए राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 51 (9) (ii) तथा 74 (i) के अनुसार निम्नानुसार खनिज को खोदने एवं हटाने हेतु अल्पावधि अनुमति पत्र के लिए दिनांक 24.04.2020 को ऑनलाईन आवेदन पत्र पेश किया गया, जिसकी हार्ड कॉपी दिनांक 24.04.2020 को कार्यालय में प्रस्तुत की गई।

संवेदक फर्म द्वारा नियमानुसार रॉयल्टी राशि, परमिट फीस कुल राशि रू 117100/– जरिये चालान संख्या जीआरएन 0039216292 दिनांक 24.04.2020 (चालान में अंकित राशि रू 378300/–) से जमा करा दी गई है व डी.एम.एफ.टी. राशि रू 10400/– जरिये चालान संख्या जीआरएन 0039216321 दिनांक 24.04.2020 (चालान में अंकित राशि रू 33600/–) तथा टीसीएस राशि रू 2080/– जरिये चालान संख्या 00703 दिनांक 24.04.2020 (चालान में अंकित राशि रू 6720/–) से जमा करा दिये गये है।

अतः एतद्द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 51 (9) (ii) तथा 74 (i) के अनुसार निर्धारित शर्तों पर नीचे अंकित विवरण अनुसार खनिज उठाने की अनुमति जारी की जाती है। उक्त अनुमति की अवधि दिनांक 28.04.2020 से 27.10.2020 तक वैध होगी।

क्र. सं.	नाम खनिज	खनिज की मात्रा (टन में)	रॉयल्टी की दर	कुल रॉयल्टी राशि रू	परमिट फीस राशि रू	कुल राशि रू	खनिज उठाने का स्थान
1	2	3	4	5	6	8	9
1	साधारण मिट्टी	26000 टन	4/–	104000/–	13100/–	117100/–	क्षेत्रफल 0.9316 हैक्टर खसरा संख्या 273/21 राजस्व ग्राम सवाईपुरा तहसील रोहट जिला पाली में किये गये संयुक्त सीमांकन रिपोर्ट अनुसार

विशेष शर्तेः–

1. अनुमतिधारक किसी तीसरे पक्ष के विरूद्ध सरकार को क्षतिपूर्ति करेगा तथा ऐसे दावे को जैसे ही वह उत्पन हो, समाधान करेगा।
2. अनुमतिधारक सड़क/भवन, भ–ग्रादि या सार्वजनिक मैदानों/स्थान में कोई बाधा उत्पन नहीं करेगा या उनको कोई नुकसान नहीं करेगा।
3. अनुमतिधारक को विभाग द्वारा ऐसी हिदायत दी जाने पर जहां से खनिज निकाला गया हो सुरक्षा के लिए गड्ढे को पाट देगा या उसके चारों ओर बाड़ लगा देगा।
4. ठेकेदार पत्थर, गिट्टी का उपयोग चिप्स बनाने हेतु नहीं करेगा।

554

5. अनुमतिधारक द्वारा बाद अवधि के एवं अधिक मात्रा में निकाले गये खनिज पर राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 51 (11) के तहत् पेनल्टी एवं रॉयल्टी राशि की दस गुणा राशि देनी होगी तथा आवेदित क्षेत्र के अतिरिक्त अन्य भूमि में खनन कार्य नहीं करेगा।
6. अनुमतिधारी खनिज दोहन किसी अन्य भूमि/चारागाह/केचमेंट एरिया/वन विभाग द्वारा आरक्षित भूमि/रक्षित अभयारण्य/राष्ट्रीय उधान तथा उनके सेफटी जोन/विभिन्न न्यायालयों द्वारा प्रतिबंधित क्षेत्र/किसी व्यक्ति या संस्था की निजी भूमि में उसकी लिखित सहमति के बिना तथा वैध पट्टाधारी/लाइसेंसी के स्वीकृत क्षेत्र/पंचायत हेतु आरक्षित भूमि/गोचर भूमि/पंचायत द्वारा पौधारोपण क्षेत्र आदि में नहीं करेगा ।
7. अनुमतिधारक वन सीमा खनन स्थल के नजदीक हो तो वन सीमा से नियमानुसार निर्धारित दूरी छोड़कर ही खनन कार्य करेंगे तथा सार्वजनिक रास्ते, नदी, नाले व सार्वजनिक स्थल जैसे मंदिर इत्यादि एवं आबादी से नियमानुसार निर्धारित दूरी छोड़कर खनन कार्य करेंगे।
8. खनन कार्य करते समय हैवी ब्लास्टिंग नहीं करेंगे, यदि की जाती है, तो तकनीकी व्यक्ति (ब्लास्टर) की देखरेख में की जाये एवं सुरक्षा के नियमों की पूर्णतया पालना करेगे।
9. अनुमतिधारक द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 74 (1) के अनुसार 2 मीटर गहराई तक ही खनन कार्य किया जायेगा तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 तथा इसमें समय–समय पर होने वाले संशोधनों की पूर्णतया पालना करनी होगी।

sd/-
खनि अभियन्ता,
सोजत सिटी
दिनांक 28.04.2020

क्रमांकः–समसंख्यक– 780

प्रतिलिपि निम्न को सूचनर्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है

1. श्रीमान् प्रबंधक, नायरा एनर्जी लिमिटेड पता – खामभालिया, पोस्ट बोक्स नम्बर–24 जिला देवभूमि द्वारका (गुजरात)–361305
2. खनि कार्यदेशक–II कार्यालय हाजा।
3. मैसर्स एस. पी. कन्सट्रक्शन निवासी – 8 बी, साउथ पार्ट, कृष्णा नगर, गोपालपुरा, जयपुर।

खनि अभियन्ता,
सोजत सिटी

555

Ref No. 2021000033790

राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, सोजत सिटी जिला पाली

क्रमांकः–खअ/सोजत/एसटीपी/नियम–51(9)(2)/57/2021/ दिनांक

:–अल्पावधि अनुमति पत्रः–

मैसर्स एस.पी. कन्स्ट्रक्शन निवासी– 8बी, साउथ पार्ट, कृष्णा नगर, गोपालपुरा, जयपुर ने श्रीमान प्रबन्धक, नायरा एनर्जी लिमिटेड, पता– खामभालिया, पोस्ट बोक्स नम्बर–24 जिला देवभूमि द्वारका (गुजरात) के कार्यादेश क्रमांक 6300002403 दिनांक 13.11.2019 के द्वारा Civil Construction contract for Petroleum Storage Depot at Pali. के लिए राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 51 (9) (ii) तथा नियम 74(i) के अनुसार निम्नानुसार रॉयल्टी पेड खनिज क्रय करने हेतु अल्पावधि अनुमति पत्र के लिए दिनांक 13.02.2021 को ऑनलाईन आवेदन पत्र पेश किया गया, जिसकी हार्ड कॉपी दिनांक 15.02.2021 कार्यालय में प्रस्तुत की गई।

संवेदक फर्म द्वारा नियमानुसार रॉयल्टी राशि रूपये 5,00,000/– जरिये ई–चालान संख्या 47499796 दिनांक 15.02.2021 परमिट फीस राशि रूपये 10,000/– जरिये ई–चालान संख्या 47500417 दिनांक 15.02.2021 से जमा करा दी गई है व डी.एम.एफ.टी. राशि रूपये 50,000/– जरिये ई–चालान 47505097 दिनांक 15.01.2021 व आर.एस.एम.ई.टी. राशि रूपये 10,000/– जरिये डी.डी. संख्या 44193797 दिनांक 10.02.2021 तथा एवं टी.सी.एस. राशि रूपये 10,000/– जरिये चालान संख्या 01447 दिनांक 15.02.2021 से जमा करा दिये गये है।

अतः एतद्द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम नियम 51 (9) (ii) तथा नियम 74(i) के अनुसार निर्धारित शर्तों पर नीचे अंकित विवरण अनुसार खनिज उठाने की अनुमति जारी की जाती है। उक्त अनुमति की अवधि दिनांक 16.02.2021 से 28.02.2021 तक वैध होगी।

क्र. सं.	नाम खनिज	खनिज की मात्रा (टन में)	रॉयल्टी की दर	कुल रॉयल्टी राशि रू	परमिट फीस राशि रू	कुल राशि रू	खनिज उठाने का स्थान
1	2	3	4	5	6	8	9
1	मुर्रम	20,000 टन	25/–	5,00,000/–	10,000/–	5,10,000/–	खसरा संख्या 273/21 राजस्व ग्राम–सवाईपुरा तह. रोहट जिला पाली में किए गये मौका रिपोर्ट दिनांक19.01.2021 अनुसार खनन पीट क्षैत्र में खनिज मुर्रम जो विभिन्न ढेरियों के रूप में स्टेक किया हुआ है। मे से

विशेष शर्तेः–

1. अनुमतिधारक किसी तीसरे पक्ष के विरूद्ध सरकार को क्षतिपूर्ति करेगा तथा ऐसे दावे को जैसे ही वह उत्पन हो, समाधान करेगा।
2. अनुमतिधारक सड़क/भवन, भ–ग्रादि या सार्वजनिक मैदानों/स्थान में कोई बाधा उत्पन नहीं करेगा या उनको कोई नुकसान नहीं करेगा।
3. अनुमतिधारक को विभाग द्वारा ऐसी हिदायत दी जाने पर जहां से खनिज निकाला गया हो सुरक्षा के लिए गड्ढे को पाट देगा या उसके चारों ओर बाड़ लगा देगा।
4. ठेकेदार पत्थर, गिट्टी का उपयोग चिप्स बनाने हेतु नहीं करेगा।

5. अनुमतिधारक द्वारा बाद अवधि के एवं अधिक मात्रा में निकाले गये खनिज पर राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 51 (11) के तहत् पेनल्टी एवं रॉयल्टी राशि की दस गुणा राशि देनी होगी तथा आवेदित क्षेत्र के अतिरिक्त अन्य भूमि में खनन कार्य नहीं करेगा।
6. अनुमतिधारी खनिज दोहन किसी अन्य भूमि/चारागाह/केचमेंट एरिया/वन विभाग द्वारा आरक्षित भूमि/रक्षित अभयारण्य/राष्ट्रीय उधान तथा उनके सेफटी जोन/विभिन्न न्यायालयों द्वारा प्रतिबंधित क्षेत्र/किसी व्यक्ति या संस्था की निजी भूमि में उसकी लिखित सहमति के बिना तथा वैध पट्टाधारी/लाइसेंसी के स्वीकृत क्षेत्र/पंचायत हेतु आरक्षित भूमि/गोचर भूमि/पंचायत द्वारा पौधारोपण क्षेत्र आदि में नहीं करेगा ।
7. अनुमतिधारक वन सीमा खनन स्थल के नजदीक हो तो वन सीमा से नियमानुसार निर्धारित दूरी छोड़कर ही खनन कार्य करेंगे तथा सार्वजनिक रास्ते, नदी, नाले व सार्वजनिक स्थल जैसे मंदिर इत्यादि एवं आबादी से नियमानुसार निर्धारित दूरी छोड़कर खनन कार्य करेंगे।
8. खनन कार्य करते समय हैवी ब्लास्टिंग नहीं करेंगे, यदि की जाती है, तो तकनीकी व्यक्ति (ब्लास्टर) की देखरेख में की जाये एवं सुरक्षा के नियमों की पूर्णतया पालना करेगे।
9. अनुमतिधारक द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 74(1) के अनुसार 2 मीटर गहराई तक ही खनन कार्य किया जायेगा तथा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 तथा इसमें समय–समय पर होने वाले संशोधनों की पूर्णतया पालना करनी होगी।

Sd
खनि अभियन्ता,
सोजत सिटी
दिनांक 16/02/2021

क्रमांकः–समसंख्यक– 416

प्रतिलिपि निम्न को सूचनर्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है

1. श्रीमान् प्रबन्धक, नायरा एनर्जी लिमिटेड, पता– खामभालिया, पोस्ट बोक्स नम्बर–24 जिला देवभूमि द्वारका (गुजरात) 361305 को भेजकर निवेदन है कि उक्त निर्माण कार्य में अंतिम बिल का भुगतान इस कार्यालय द्वारा अदैयता/अनापति प्रमाण पत्र जारी करने के उपरान्त ही किया जावें।
2. खनि कार्यदेशक–II कार्यालय हाजा, तह. रोहट।
3. मैसर्स एस.पी. कन्स्ट्रक्शन निवासी– 8बी, साउथ पार्ट, कृष्णा नगर, गोपालपुरा, जयपुर।

खनि अभियन्ता,
सोजत सिटी

"True Copy"

Annexure –4 557

98

e-Challan

Mines and Geology Department

Government of Rajasthan

GRN: **0047483926**

Office Name: **MINNING ENGINEER MINES & GEOLOGY DEPTT. SOJATCITY(PALI)**

Payment Date: **13/02/2021 18:52:43**

Location: SOJAT

Period: 01/04/2020-To-30/06/2020

S.No	Purpose/Budget Head Name	Amount (₹)
1	0853-00-102-01-01-Rent Royalte fees etc	790000.00

Commision(-): 0.00

Total/NetAmount: **790000.00**

Seven Lakh Ninety Thousand Rupees and Zero Paise Only

Payee Details:

Full Name: **NMCINDUSTRIES PVTLTD**

Tin/Actt.No./VehicleNo./Taxid :

Mob No.(If Applicable):

City(Pincode): PALI(305901)

Address:rajashthan

Remarks: ROYALTY FEES AND PERMIT FEE

Payment Details:

Challan No. - **7316252**

Bank: Union Bank

Bank CIN No: **029286109881113022021**

Date: 13/02/2021 18:52:43

Refrence No: **508625044**

Computer generated copy on : ***16/02/2021***

Courtsy : ***https://Egras.raj.nic.in***

"True Copy"

Proof of Service

558

Gmail

sanchit garg <sanchitgarg99@gmail.com>

Service of Additional affidavit on behalf of R-5 Titled As "Omaram Banjara vs State of Rajasthan & others"

1 message

sanchit garg <sanchitgarg99@gmail.com> Tue, Jul 25, 2023 at 7:59 PM
To: nishantawana@outlook.com

kindly find the attachment of above titled
--
Regards
Sanchit Garga,
Advocate-On-Record,
Supreme Court of India
Chamber :
320 C K Daphtary Chambers,
Supreme Court of India New Delhi-110001
+91-11-23386175 (O) +91-8506812719 (M)
Office :
E-6, First Floor,
Jangpura Extension,
New Delhi-110014
(O)+91-11-35752175

OMARAMA BANJARA VS SATATE OF RAJASTHAN ADDITIONAL AFFIDAVIT RESPONDENT NO 5268.pdf
24261K